

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 20331 of 2018

(Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-
103- to 104-17-18 dated 12/01/2018 passed by
COMMISSIONER OF CENTRAL TAX(Appeals), Mysuru)

Venus Industries

No 4, Devayani Industrial Complex,
Subramanyapura Main Road, Gowdanapalya,
BANGALORE - 560061
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Tax
Commissioner Of Central Tax,
Bengaluru West**

BMTC BUILDING
BANSHANKARI II STAGE
BENGALURU - 560070
KARNATAKA

Respondent(s)

Appearance:

**Shri K.PARAMESWARAN,
Advocate(s)**

FLAT NO.101, SURAJ SADAN, NO.23, II
CROSS, (RAMACHANDRA ROAD)
GANDHINAGAR,
BANGALORE - 560009
KARNATAKA

For the Appellant

**Ms. D.S. Sangeetha, Joint
Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20645 / 2020

Date of Hearing: 18/09/2020

Date of Decision: 18/09/2020

Per : Bench

Learned counsel for the appellant submits that they have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,

which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **18/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...